

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:291
ANSWERED ON:15.04.2010
IRREGULARITIES IN LPG DISTRIBUTION
Singh Shri Bhupendra ;Singh Shri Yashvir

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of LPG distributors in the country at present, State-wise;
- (b) whether action has been initiated against LPG distributors for indulging in irregularities/fraud in the distribution of gas since October, 2009 ;
- (c) if so, the details thereof, State-wise;
- (d) the nature of action taken against the erring distributors;
- (e) whether any distributorship has been cancelled in this regard; and
- (f) if so, the details thereof ?

Answer

MINISTER OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO.291 BY SHRI BHOOPENDRA SINGH AND SHRI YASHVIR SINGH TO BE ANSWERED ON 15-04-2010 REGARDING IRREGULARITIES IN LPG DISTRIBUTION.

(a): As on 01-03-2010, Public Sector Oil Marketing Companies (OMCs) are operating 9607 LPG distributors in the country. The State-wise details are at Annexure-I.

(b) to (f): OMCs have reported that based on the established complaints for various irregularities, action has been taken in 655 cases including termination of 5 distributors in the country between October 2009 and February 2010 under the provisions of Marketing Discipline Guidelines (MDG)/Distributorship Agreement. An amount of Rs. 754.80 lacs has been imposed as penalty on the erring LPG distributors under the provisions of MDG during the same period. The State-wise details are at Annexure-II.